

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1211/2025

ANURAG SRIVASTAVA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 315740/2025 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MRS. JUSTICE V. MOHANAFor Petitioner(s) :Mr. Gaurav Kumar Bansal, Adv.  
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Ms. Chandrika Upadhaya, Adv.  
Mr. Aathrva Upadhaya, Adv.  
Mr. Dipankar Das, Adv.  
Ms. Rani Mishra, AORFor Respondent(s) :Mr. Anil Kaushik, A.S.G.  
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Mr. Vivek Kumar, Adv.  
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Ms. Anushka Sharma, Adv.

UPON hearing the counsel the Court made the following

#### O R D E R

1. It has transpired from the averments made in the Writ Petition that in the light of the recommendations made by the Parliamentary Standing Committee in its 139<sup>th</sup> report on health and family welfare,

17 States and Union Territories have already notified Cancer as a "notified disease". These recommendations are to the following effect:

"The Committee notes that Cancer is still not classified as a notifiable disease which results in underreporting of cancer deaths. The Committee notes that ambiguity on the actual cause of death is a major hurdle in data collection. It has been brought to the notice of the Committee that many a times; death is simply recorded as cardio-respiratory failure without mentioning the actual cause of death. The Committee is of the view that an accurate mortality database in the hospital information system will improve cancer registry, follow up and outcome data. The Committee therefore agrees with the suggestion of TMC that Cancer must be classified as a notifiable disease so that the cancer deaths are mandatorily required to be reported to the Government machinery.

The Committee strongly believes that making Cancer a "Notified Disease" will surely ensure a robust database of the cancer deaths but also help in determining the accurate incidence and prevalence of Cancer in the country. It will also help in analyzing the risk factors, implementing screening programs, and allocating proper resources to improve cancer outcomes. Data collected can also be used to formulate standard treatment guidelines that will further strengthen the continuum of cancer care. The Committee further recommends that to streamline and improve data collection a CoWIN-like web portal for the registration, real-time data collection, counselling, supportive resources for cancer care along with interactive tools can be created by the Government. The portal can also be equipped to aid those affected by cancer by guiding them through the treatment and management journey."

2. We, consequently, direct the remaining States and Union Territories also to consider the above stated recommendations and take an appropriate decision. Compliance affidavits be filed.

3. List on 21.09.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)  
DY. REGISTRAR